

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3316
ANSWERED ON:11.08.2000
TAX COLLECTION FROM FOREIGN CHANNELS
GANTA SRINIVASA RAO;KINJARAPU YERRANNAIDU

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government propose to make a full-fledged study of the working of the foreign TV channels;
- (b) if so, the details thereof; and
- (c) the steps proposed to be taken to ensure that they pay the actual tax on their revenue earnings?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a), (b) & (c): There is no such proposal. According to information given by Finance Ministry, foreign telecasting companies are taxable in accordance with the provisions of the Income-tax Act, 1961 and the Double Taxation Avoidance Treaty applicable to them.

Foreign telecasting companies have paid Rs.71.21 Crores as income tax during the past four assessment years.